

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 87859 of 2017

(Arising out of Order-in-Appeal No. PUN-EXCUS-001-APP-0277/2017-18 dated 29.08.2017 passed by the Commissioner of (Appeals) Central Tax, Pune.)

Kinetic Taigence Electrical Compnay Pvt. Ltd.

.... Appellant

Gat No. 436 A/2, Kanhe-Takwe Road,
Takwe BK, Taluka Maval,
Pune – 412 106.

Versus

Commissioner of Central Excise & Service Tax, Pune-I Respondent

41-A, ICE House, Sassoon Road,
Opp. Wadia College,
Pune – 411 001.

Appearance:

Shri Ananta Khandait, Advocate for the Appellant

Shri S.B.P. Sinha, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/86693/2025

Date of Hearing: 14.10.2025

Date of Decision: 14.10.2025

Per: S.K. MOHANTY

When the matter was called for hearing today, the Ld. Authorized Representative for the respondent submitted that the appellant has opted under the SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019 and to that effect, has also issued with the SVLDRS-4 Certificate Nos. L060320SV400413 dated 06.03.2020. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in open court)

(S.K. Mohanty)
Member (Judicial)

(M.M. Parthiban)
Member (Technical)